

SHRI RAM KISHAN GUPTA (Hissar) : It is anti-national ; the whole thing should be expunged. (*Interruptions*)

DR. RAM SUBHAG SINGH : You tell us about India's territorial integrity and sovereignty will you do it ?

SHRI SWARAN SINGH : I have never hesitated to take the House into confidence on those issues and I will certainly do it whenever required.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to... (*Interruptions*)

MR. SPEAKER : You may do it after lunch. May I request hon. Members to note that when we adjourn for lunch we adjourn for one hour ? Even if the Chair does not say it specifically, when we adjourn for lunch, we meet after one hour and there need not be any doubt as to when we reassemble. At the moment, the House stands adjourned. We reassemble after lunch at quarter past two of the clock.

13.14 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at eighteen minutes past Fourteen of the Clock.

[Mr. Deputy-Speaker in the Chair]

WEST BENGAL BUDGET, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to present a revised statement of estimated receipts and expenditure of the State of West Bengal for the year 1970-71.

Sir, the House is aware that the 1970-71 Budget for West Bengal, which came under the President's Rule from 13th March, 1970, was presented in the last session. Pending detailed consideration of the Budget by the House, a 'Vote on Account' for four months was obtained to carry on the State's administration. A President's Order was issued last month authorising expenditure

out of the State's Consolidated Fund for the month of August, 1970, under Article 357 of the Constitution, pending the sanction of such expenditure by Parliament. A copy of the Order is being circulated along with the Budget papers.

The State's Budget presented in March was the same as was presented earlier to the State Legislature as it was not possible to make any modifications in the short time available. The Honourable Members would recall that the Budget presented in March showed an overall uncovered deficit of Rs. 15.51 crores. In the statement on the Budget on 26th March, 1970, it was indicated that the State's budgetary position would be reviewed, if necessary. This has now been done and certain changes, considered essential, have been made. A revised Annual Financial Statement is now being laid before Parliament. A brief summary of the main changes is being circulated. The changes have been further explained in detail in the Supplement which is also being circulated along with the Budget papers.

The revised Budget, after taking into account the dues payable to the Centre and other changes, now reveals an overall deficit of Rs. 11.08 crores as against the earlier deficit of Rs. 15.51 crores.

Briefly, the position is that the revenue receipts in the current year now stand at Rs. 290.81 crores and the expenditure met from revenue at Rs. 311.16 crores. In the expenditure estimates the *ad hoc* provision of Rs. 9 crores for revision of pay-scales of Government and non-Government employees has been retained, pending a final decision in this regard.

Net receipts under Permanent Debt including market borrowings are now placed at Rs. 7.63 crores whereas loans from the Central Government are estimated to amount to Rs. 82.82 crores. Recovery of loans by the State Government would be Rs. 9.10 crores and other heads account for a net receipt of Rs. 9.76 crores. Expenditure on Capital Account is now estimated at Rs. 29.67 crores. Repayment of loans to the Central Government is placed at Rs. 43.45 crores while advances by the State Government are estimated at Rs. 26.92 crores.

[Shri Vidya Charan Shukla]

As indicated above, the overall gap now stands at Rs. 11.08 crores. This will be covered to the extent of Rs. 1.66 crores from the opening balance of this year. I might add that I do not feel happy in leaving this gap uncovered. It will, therefore, be our endeavour to continue to explore ways and means to meet this through measure like containment of non-Plan expenditure, further improvement in the tax and non-tax revenues and additional resource mobilisation to the extent possible.

The Budget provides for an outlay of Rs. 51.36 crores for the State's annual Plan towards which the Central assistance would be Rs. 40.07 crores. Provision of Rs. 8.06 crores has also been made for Centrally sponsored schemes which are fully financed by the Central Government.

Honourable Members will be interested to learn that a Calcutta Metropolitan Development Authority is being set up under the recent Act on the subject to implement speedily developmental schemes in respect of the Calcutta Metropolitan area.

The Budget now presented includes

receipts estimated at Rs. 6 crores from new measures of taxation. These will partly augment the resources of the Calcutta Corporation and other local bodies and partly will be spent on developmental schemes in the Metropolitan area. The State Budget provides for an expenditure of Rs. 13 crores on developmental schemes in the Metropolitan area. In addition, the Calcutta Metropolitan Development Authority is expected to raise a loan of Rs. 7 crores from the market. Thus, the total provision for developmental expenditure in the Metropolitan area would be of the order of Rs. 20 crores. Attempts will be made to augment these provisions further to the extent possible.

When the Greater Calcutta Development Schemes in respect of water supply, sewerage, drainage etc. are implemented, there will be an alround improvement in and around Calcutta in terms of civic amenities and infrastructure for growth. These in turn, I hope, will help to accelerate the pace of economic development of the State as a whole.

*West Bengal Budget 1970-71
(at a glance)*

	Budget as presented in March, 1970.	(In Crores of Rs.) Budget as now presented
	1	2
<i>RECEIPTS</i>		
Revenue Receipts	279.31	290.81
Permanent Debt (Net)	10.53	7.63
Loans from Central Government	49.98	82.82
Loans and advances by State Government	5.13	9.10
Other Loans (Net)	0.59	0.59
Other Heads (Net)	5.67	9.17
Total Receipts	351.21	400.12
<i>DISBURSEMENTS</i>		
Revenue Expenditure	285.42	311.16
Capital Expenditure	29.17	29.67
Repayment of loans to Central Government	37.29	43.45
Loans and advances by the State Government	14.84	26.92
Total Disbursements	366.72	411.20

	1	2
Opening Balance	(-)25.06	(+) 1.66*
Closing Balance	(-)40.57	(+) 9.42
Deficit on Revenue Account	(-) 6.11	(-)20.35
Deficit (-)/Surplus (+) on Capital Account	(-) 9.40	(+) 9.27
Overall Deficit	(-)15.51	(-)11.08

14 24 hrs.

MOTIONS RE : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES ; AND COMMITTEE ON UNTOUCHABILITY.—Contd

MR. DEPUTY SPEAKER : Shri Oraon.

SHRI TULSIDAS JADHAV : (Bara-mati) : May I request you to give two minutes to Shri Nane Ramachandra Patil ?

MR. DEPUTY-SPEAKER : For what ? You can raise a point of order, if you want, at this stage. We are considering the Report of the Commissioner for Scheduled Castes and Scheduled Tribes. This will set up a very unhealthy precedent.

If you think there is something which is not in order, you can raise a point of order. How can you get up now and make a speech on something else ?

SHRI RANDHIR SINGH (Rohtak) : He will speak in Marathi for two minutes ; please allow him.

MR. DEPUTY-SPEAKER : I am not trying to chuck him out. He can take another opportunity. It is a very wrong thing for the procedure of the House. We are now considering something and I have already called a Member to speak. If he wants to say something on some other matter, he may kindly take an appropriate opportunity.

SHRI R. K. BIRLA (Jhunjhunu) : On a point of order. With all my great regards to you, may I know whether the appropriate time would be after the hon. Member completes his speech.

MR. DEPUTY-SPEAKER : If it is not on the same subject, there will be some other appropriate time.

SHRI KARTIK ORAON (Lohardaga) : In the first place I should like to welcome Shri Hanumanthaiya as Minister of Law and Social Welfare...(Interruptions) If I may say so the Prime Minister deserves to be congratulated on his appointment as Minister. I am saying so because Mr. Hanumanthaiya as Chief Minister of Mysore did something from which we can conclude that he really cares for the Scheduled Castes and Tribes people.

SHRI PILOO MODY : I want to welcome Mr. Jaganatha Rao.

SHRI KARTIK ORAON : I welcome both of them ; but he was already there in the Ministry.

I will tell you that when he was Chief Minister, he wanted to appoint to the judiciary Scheduled Castes and Tribes people. He picked up a young lawyer of five years' standing at the bar and appointed him as a district judge. Now he is a High Court Judge and very soon he will become a Supreme Court Judge. From that point of view we can expect a lot from him and he hope and trust with that his inclusion in the Ministry as a Minister of Social Welfare a new chapter will begin for these people.

In advanced countries the categories of persons who get social welfare care are the young, old, physically and mentally handicapped, juvenile delinquents, blind and infirm, etc. Unfortunately for our country there are other categories of people who cannot look after themselves. They are socially, educationally and economically handicapped ; they are the Scheduled Castes and Scheduled Tribes in our Constitution. No matter who

*The minus opening balance of Rs. 25.06 crores, according to the estimates presented in March, 1970, has turned out to be a credit balance of Rs. 1.66 crores (provisional) due to postponement of some Central Loans and interest charges.